Before the Appellate Tribunal for Electricity-0 (Appellate Jurisdiction)

Appeal No. 137 of 2010

Dated: 27th September, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. Justice P.S. Datta, Judicial Member

N.D.P.L. Appellant (s)

Versus

Delhi Electricity Regulatory Commission

... Respondent (s)

Counsel for the Appellant (s): Mr. Amit Kapur, Ms. Poonam Verma with

Mr. Ajay Kapoor & Mr. Anurag (Reps.)

Counsel for the Respondent(s) : Mr. A.N. Haksar, Sr. Adv. with

Mr. Pradyuman Dubey, Ms. Purnima Sapra &

Mr. P. Singh for DERC

ORDER

We have heard the learned counsel for the parties.

At last Mr. Amit Kapur, the learned counsel for the Appellant seeks permission of this Tribunal for withdrawal of the Appeal in view of the subsequent developments. Accordingly, he is permitted to withdraw the Appeal.

The Appeal is dismissed as withdrawn. It is open to the parties to approach the appropriate Forum permissible under law in respect of all the issues.

(Justice P.S. Datta) (Rakesh Nath) (Justice M. Karpaga Vinayagam)
Judicial Member Technical Member Chairperson

ts/vs